

(7)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 1163/93

New Delhi, dated the 13th April, 1994

Hon'ble Sh.B.S. Hegde, Member(J)

Sht. Lajwanti
widow of Trilok Chand
R/O 647, Sector-6,
R.K.Puram, New Delhi

.... Applicant

(None for the applicant)

Versus

1. Union of India, through the
Secy. Department of Post,
Ministry of Communication, N/Delhi

2. The Chief Postmaster General,
Department of Post, Delhi Postal Circle,
Meghdoot Bhavan, New Delhi-1

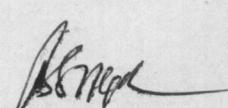
.... Respondents

(None for the respondents)

ORDER(ORAL)

(Hon'ble Sh. B.S. Hegde, Member(J))

None for the parties, though sufficient
opportunities have already been given to both the
parties. Accordingly, OA is dismissed in default for
non prosecution.


(B.S. Hegde)
Member(J)